

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 13 of 2017 &
IA NOS. 696 OF 2016 & 759 OF 2017**
AND
APPEAL NO. 219 OF 2017

Dated: 20th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**APPEAL NO. 13 of 2017 &
IA NOS. 696 OF 2016 & 759 OF 2017**

Indian Wind Power Association (IWPA)

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Ms. S. Venkatesh
Mr. Varun Singh
Mr. Pratyush Singh
Mr. N. Bhattacharya for R-1

Mr. Aditya Singh
Mr. Nitin Gaur for R-2

Ms. Ritika Singhal
Ms. Aradhna for R-3

APPEAL NO. 219 OF 2017

M/s Green Energy Association

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Ritika Singhal
Ms. Aradhna

Counsel for the Respondent(s) : Ms. S. Venkatesh
Mr. Varun Singh
Mr. Pratyush Singh
Ms. Natabrata Bhattacharya for R-1

Mr. Nitin Gaur
Ms. Anuradha Mishra for R-2

ORDER

IA No. 696 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

I.A. No. 759 of 2017 (for condonation of delay in filing reply) is allowed and reply is taken on record.

Learned counsel for the State Commission states that the State Commission does not wish to file any reply. Learned counsel for respondent No.2 states he will be filing reply. He may take steps to file the same on or before 27.09.2017 after serving copy on the other side.

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 06.10.2017 after serving copy on the other side.

List the matter on **26.10.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson